

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.327/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 17.11.2021 between the Petitioner, i.e., Adani Green Energy Twenty Six Limited, and Solar Energy Corporation of India Limited, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 333 MW ISTS connected Solar PV Power Project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty Six A Limited (AGETSAL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.

Date of Hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Palash Moolchandani, Advocate, AGETSAL
Ms. Gayatri Aryan, Advocate, AGETSAL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI

Record of Proceedings

The learned counsel submitted that the present Petition has been filed seeking reliefs *qua* additional expenditure incurred due to occurrence of a Change in Law event, viz., Central Electricity Authority's Working Group Report, 2022 in regard to its 333 MW Solar PV Power Project linked with Solar Manufacturing Plant. The learned counsel further submitted that the Project has already achieved commissioning on 20.4.2026.

2. The learned counsel for the Respondent No.1/SECI accepted the notice and sought six weeks' time to file a reply.

3. After hearing the learned counsels for the Petitioner and the Respondent/SECI, the Commission directed as under:

(a) The Petitioner to implead CTUIL and GCIL-WRLDC as parties to the Petition and file a revised memo of parties within four days.

(b) Admit and issue notice to the Respondents, including the impleaded Respondents.



4. The Petitioner is directed to submit the following information, on an affidavit, within three weeks:

- (a) How does the “Report of the Working Group” constitute a Change in Law?
- (b) When was the Petitioner directed to comply with the norms mandated in the Working Group Report, 2022?
- (c) Whether the Petitioners have given any undertaking to the RLDC for compliance with the CEA Regulations. If so, a copy of the same may be submitted.
- (d) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection (“RfS”)/ bidding documents/ PPAs.
- (e) Requirement for providing the reactive power support by solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
- (f) Indicate the provisions under the respective RfS/ bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
- (g) Details of the additional equipment installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a change in Law, as per the table below:

Sl. No.	Petition No.	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by GridIndia	COD	The equipment installed/planned to be installed prior to the issuance of the working group report as per the bid in compliance with the CEA standards	Additional equipments installed/ proposed to be installed after the effectiveness of the working group report for which the change in law claim is raised

- (h) Delivery point specified under PPA and the break-up of Change in Law claim (equipment-wise) as per the table below:

Sl. No.	Change in Law event	Delivery Point as per PPA	Date of Occurrence of a Change in Law event	Date of issuance of the Change in Law notice to the	Additional equipment installed due to the	Expenditure incurred (in INR)
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				respective beneficiaries	Change in Law event	

5. WRLDC is directed to submit the following information, on an affidavit within three weeks, with regard to the Petitioners' project:

RE plant Particulars						
Project Details:	Project Name					
	Installed Capacity (in MW)					
	Bid Cut-off date					
	SCOD					
	COD (date-wise with capacity declared CoD)					
	Technology (Solar/ Wind/ Hybrid)					
	Project Location					
	Nearest IMD Station					
Design Parameters						
RE Plant Particulars			Considered while bidding	As per CEA Regulations	As per WGR report	Corresponding clause of applicable CEA Regulation and WGR
Point of Reference (PoR)						
Point of Interconnection (PoI)						
Ambient Temperature Considered	Temperature (C)					
	Basis for consideration of such temperature					
Temperature Extreme Considered	Temperature (C)					
	Basis for consideration of such temperature					
Rated active power at ambient and extreme temperature						
Reactive power capability at Rated active output at ambient and						

at extreme temperature						
Reactive Power Capability* at temperature extreme.	Dynamic	Capacity (MVar)				
		Equipments \$				
		Capacity (MVar)				
		Equipments \$				
Particulars				Considered while bidding	Post WGR 2022	
Financial implication against Reactive Power equipments (Copy of Purchase Orders to be enclosed, where placed) in Rs crore	Towards installation of Dynamic compensation devices					
	Towards installation of Static compensation devices					
Date of submission of Reactive Power study report to CTUIL/ concerned RLDC #						
Status of Compliance to Reactive Power Capability						
*Provide supporting study report showing required MVar capability. \$- Reactive Power support equipments installed/planned to be installed (as per design) before the Working Group Report, 2022 and additional equipments installed/to be installed after the Working Group Report, and financial impact thereof. #Detailed Study Reports to be submitted.						

6. Grid-India- WRLDC is directed to submit the following information, on an affidavit within three weeks, in regard to the Petitioners' project:

Project Details	Capacity (in MW)			
	COD			
Project Particulars		Compliance status of the CEA Regulations before issuance of Working Group Report	Changes, if any, after issuance of Working Group Report for compliance	Corresponding CEA Regulation
Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device installed (in MVar)	Dynamic			
	Static			

Date of submission of Reactive Power compliance report				
Status of Compliance of Reactive Power Capability. *				

**Enclose the Action taken report in case of non-compliance*

7. The Respondents to file their replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

8. The Petition will be listed for hearing on **15.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)